

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****Hearing by Video Conferencing****O.A. No.060/1102/2021**Chandigarh, this the 24<sup>th</sup> day of September, 2021**HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)**(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh)**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**(On video conference from Central Administrative Tribunal,  
Bangalore Bench, Bangalore)

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Kesar Singh Meena aged 62 years Group C s/o Sh. Banwari  
Lal Meena # H. No. 469 / Chanderpuri Near DRM Office  
complex, Ambala Cantt-133001.

**...Applicant**

(BY ADVOCATE: Sh. Karnail Singh)

**VERSUS**

1. Union of India through General Manager, Northern Railway,  
Baroda House, New Delhi-110001.
2. Divisional Railway Manager, DRM Office, Northern Railway,  
Ambala Catt-133001.

**...Respondents**



## **O R D E R(Oral)**

**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. After arguing the matter for some time, learned counsel for the applicant stated that the applicant may be permitted to withdraw the present Original Application.
2. Accordingly, the Original Application is dismissed as withdrawn.

**(RAKESH KUMAR GUPTA)**  
**Member (A)**

**(SURESH KUMAR MONGA)**  
**Member (J)**

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